

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

D.A.No. 1419/95.

Dt. of Decision : 27-11-95.

V. Rama Rao

.. Applicant.

Vs.

1. The Sub-Divisional Officer,
Telecom, Rajahmundry-533 103,
East Godavari (Dist).
2. The Chief General Manager,
Telecom, A.P.Circles, Nampally,
Station Road, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. V.S. Vibya Sagar

Counsel for the Respondents : Mr. K. Bhaskar Rao,
Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER(ADMN.)

ORDER

As per Hon'ble Shri A. B. Gorthi, Member(Admn)

The claim of the applicant in the OA is for a direction to the respondents to re-engage him as a casual mazdoor and to consider his case for grant of temporary status and regularisation.

2. It is stated in the OA that the applicant was initially engaged as a casual mazdoor on 11.9.1983 and his name was included in the muster rolls. He worked for about 1167 days in all, till 1-2-1993 whereafter, he was not assigned any work. In support of his contention as regards the number of days of working, the applicant has annexed Annexures A-1 to the OA, which purports to be certified by the Sub-Divisional Officer (Telecom) Rajahmundry.

3. Learned counsel for the respondents states that the respondents will verify the facts averred in the OA, and if found to be genuine, will consider the case ~~for~~ of the applicant for re-engagement.

4. In view of the above, the OA is allowed in the admission stage itself with the following directions to the respondents.

i) The case of the applicant will be considered for re-engagement as soon as there is work and in preference to his juniors and freshers. For this purpose, no casual labour who is already working, shall be retrenched.

(14)

..3..

ii) The case of the applicant after his re-engagement, shall be considered for grant of temporary status and regularisation in accordance with rules.

5. No costs.//

Amarsingh
(A.B. GORTHI)

Member (Admin)

Neeladri
(V. NEELADRI RAO)
Vice Chairman

Dated: The 27th November, 1995

Dictated in the open court

mvl

Abu
Deputy Registrar (J)CC

To

1. The Sub Divisional Officer, Telecom, Rajahmundry-103, E.G.Dist.
2. The Chief General Manager, Telecom, A.P.Circle, Nampally Station Road, Hyderabad.
3. One copy to Mr.V.S.Vidyasagar, Advocate, CAT.Hyd.
4. One copy to Mr.K.Bhaskar Rao, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI
VICE CHAIRMAN

AND
A B Gorathi
THE HON'BLE MR. R. RANGARAJAN - M(A)

DATED: 27-11-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1919/95

T.A.No. (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Space Copy

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p.v.m.

Central Administrative Tribunal

DESPATCH

14 DEC 1995 NSP

HYDERABAD BENCH